NOTICE

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which would come into effect from 03.01.2022 it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday**, **03.01.2022**.

Sr. No.	Present sitting	Assignment	Assignment
	The Hon'ble Shri. Justice	APPELLATE SIDE	ORIGINAL SIDE
1	B.P. COLABAWALLA		For Admission, hearing, order matters
	(Court Room No. 2)		and applications therein : (A) Matters under Part-II of the Arbitration and Conciliation Act, 1996,
	Commercial Division		 irrespective of years. (B) Chamber work and all applications of miscellaneous nature including execution applications and leave petitions under Clause XII of Letters Patent. (C) Suits up to the year 2016. (D) Adoption, Custody and Guardianship matters and Matters arising out of the Guardians And Wards Act and Juvenile Justice Act.
2	The Hon'ble Shri Justice	APPELLATE SIDE	ORIGINAL SIDE
	N. J. JAMADAR		For Admission, hearing, order matters
	(Court Room		and applications therein :
	No. 17 Annex)		(A) Administration Suits and Partition
	Commercial Division		 Suits. (B) Summary Suits and Undefended Suits. (C) Trust Petitions. (D) Insolvency matters. (E) Intellectual Property Matters from the year 2019 and onwards. (F) Commercial Misc. Petitions (IPR) from the year 2019 and onwards. (G) Matters under Parsi Marriage and Divorce Act and other Matrimonial Suits and matters arising therein.

Dated 22nd December 2021

By Order,

Sd/-(Sachin B. Bhansali) Prothonotary & Sr. Master, High Court, O.S. Bombay. Sd/-(V. R. Kachare) Registrar (Judl-I), High Court, A.S., Bombay.